The Uttar Pradesh State Legislature (Officer's Salaries and Allowances) (Amendment) Act, 1970

Act 32 of 1970

Keyword(s):
Speaker, Chairman, Salaries, Allowances
THE UTTAR PRADESH STATE LEGISLATURE (OFFICERS' SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1970

(U. P. Act No. 32 of 1970)

*Authoritative English Text of the Uttar Pradesh Rajya Vidhan Mandal (Adhikari yon-ke-Vetan Tatha Bhatte) (Sanshodhan), Adhiniyam, 1970].

AN ACT

further to amend the U. P. State Legislature (Officers' Salaries and Allowances) Act, 1952

IT IS HEREBY enacted in the Twenty-first Year of the Republic of India as follows:

1. This Act may be called the Uttarakhand State Legislature (Officers' Salaries and Allowances) (Amendment) Act, 1970.

2. In section 5 of the U. P. State Legislature (Officers' Salaries and Allowances) Act, 1952, hereinafter referred to as the principal Act, and in its marginal heading, for the words "the Speaker and the Chairman" or the words "Speaker and Chairman," wherever occurring, the words "the Speaker, the Chairman, the Deputy Speaker and the Deputy Chairman" shall be substituted.

3. Section 5-A of the principal Act shall be omitted.


(Passed in Hindi by the Uttar Pradesh Legislative Council on June 26, 1970 and by the Uttar Pradesh Legislative Assembly on December 14, 1970).

(Received the Assent of the Governor on December 23, 1970 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated December 24, 1970).

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